

Karnataka State, and drought situation is prevailing there. Drinking water is not available to the people of that area particularly in the rural areas.

Hence, it is high time to take up the most important Tunga Lift Irrigation Project. In fact, survey is being conducted to take up this vital project. This project has to be taken up without any further delay as the entire Chitra Durga district is drought prone.

I, therefore, urge upon the Government of India to provide sufficient funds for the Thunga Irrigation Project in Karnataka.

[Translation]

SHRI MOHAN RAWALE (Mumbai South-Central) : Chairman Sir, in my city Mumbai, there is one Scindhia workshop where workers did not get their wages for the last 11 months. I have met the Minister of Finance several times in this regard. Some of the workers of that workshop had opted V.R.S. till 1991. But there also some of the workers were there who got their wages upto the year 1990. But now it is 1997. It is therefore requested that the remaining workers should also be paid their wages upto 1997.

13.18 hrs.

*The Lok Sabha then adjourned for Lunch till Fifteen Minutes past Fourteen of the Clock.*

14.22 hrs.

*The Lok Sabha re-assembled after lunch at Twenty two Minutes past Fourteen of the clock*

[MR. DEPUTY-SPEAKER in the chair]

RE: QUESTION OF PRIVILEGE REFERRED TO PRIVILEGE COMMITTEE.

[Translation]

PROF. RITA VERMA (Dhanbad) : Hon'ble Chairman Sir ruling on the notice of Privilege Motion given by me was likely to be announced. This is what the Hon'ble Speaker had said.

MR. DEPUTY SPEAKER : I have been informed that the Privilege motion notice given by you.

[English]

It has been referred to the Privileges Committee.

[Translation]

SHRI NITISH KUMAR (Barh) : Deputy Speaker Sir

when this matter has been referred to the Privileges Committee it should be told to everybody so as to tell them about the subject matter of that notice. What was this notice the members should be told about this.

MR. DEPUTY SPEAKER : Okay, Prof. Verma you please speak briefly about your notice.

PROF RITA VERMA : Deputy Speaker Sir, this matter involves question of breach of privilege of all the members of this House and not only my rights. So, very briefly I will speak so that all the members could know about it.

Honble Deputy Speaker Sir, we all the members are facing a problem because of privatisation and closure of Public Sector undertakings because we have to protect the interests of those workers who have been working and affected by the closure or sickness of these public sector undertaking located in our area. It is not a matter relating to a party (Interruptions)

MR. DEPUTY SPEAKER : You just tell about the portion relating to the breach of privileges.

PROF RITA VERMA : I am telling that. I just read it in brief. My notice was on these following four points :-

[English]

1. "that I was prevented from carrying out my legitimate duties as a Member of Parliament;
2. that I was abused, physically assaulted and singled out for gross misbehaviour;
3. that I was arrested and taken to jail in violation of all laws and regulations; and
4. that I was prevented from filing an FIR by the police which refused to accept it."

[Translation]

Hon'ble Deputy Speaker Sir, my agitation is for the protection of interests of workers of a sick public sector Hindustan steel ... (Interruptions)

MR. DEPUTY SPEAKER : You just read the relevant portion of the privilege motion.

(Interruptions)

MR. DEPUTY SPEAKER : If you have already read then it is alright.

(Interruptions)